CENTRAL ADMIN ISTRATIVE TRIBUNAL CALCUTTA BENCH

Ne.CPC 60 of 1996 (0.A.70 of 1996)

Date of Order : 16.10.1996

Present: Hon'blor. Justice A.K. Chatterjee, Vice-Chairman.
Hon'blor. M. S. Mukherjee, Administrative Member.

HRIDAY CHANDRA SARKAR

Vs.

UNION OF INDIA & ORS.

For the respondents: Mr. M. S. Banarjee: counsel.

ORDER

Ld.counsel for he applicant, Mr.P.L.Bese, states that the grievance of the aplicant has been redressed and he does not wish to proced with this contempt petition.

- 2. We accordingly o not find any reason to issue a contempt rule. The CPCis disposed of as not pressed.
- However, it is fund that on 25.9.1996, the connected 0.A. being 0.A.70 of 195 was disposed of as withdrawn, but the order as recorded shows that the CPC 60 of 1996 was also disposed of. In the circumstances, the cause—title of the order dated 25.9.1991 in 0.A.70 of 1996 be corrected by striking out the CPC No.

(M.S. Mukherjee) Administrative Member (A.K.Chatterjee) Vica-chairman